

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 210
(IB)-89(ND)2018

IA- 4287/2023, IA-973/2023, IA-5761/2022
IA- 5316/2023, IA-5090/2023, IA- 5092/2023

IN THE MATTER OF:

M/s. Gozoop Online Pvt. Ltd.

...

Applicant/Petitioner

Versus

OM Pizzas and Eats India Pvt. Ltd.

...

Respondent

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 13.12.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SH. RAHUL PRASHAD BHATNAGAR,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Adv. Honey Satpal, Adv. Rashika Tiwari

For the IBBI : Adv. Sandhya kohli in I.A-5090/2023 and 5092
of 2023,

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-4287/2023: The IA has been preferred for taking 12th Progress Report on record.

For the reasons stated therein, the IA is allowed and the report is kept on record, subject to all just exceptions.

IA-5316/2023: The IA has been preferred by the Liquidator for taking 13th Progress Report on record.

For the reasons stated therein, the IA is allowed and the report is kept on record, subject to all just exceptions.

IA-5090/2023: The prayer in IA is for condonation of delay in filing IA-5092/2023 filed recalling the order dated 24.04.2023. In view of the averments made therein, **the IA is allowed** and delay in filing IA-5092/2023 is condoned.

IA-5092/2023: Let the application be listed before Regular Bench on 16.01.2024.

IA-973/2023, IA-5761/2022: List the matter before the Regular Bench on 16.01.2024.

Sd/-
(RAHUL PRASHAD BHATNAGAR)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)